

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Original Application No.1009 of 1992

CORAM:

HON.MR.JUSTICE NEELAM SANJIVA REDDY, V.C.

HON.MR.S.BISWAS, MEMBER(A)

RavindrA Nath rai, son of late Ram Gulam rai
aged about 30 years, r/o village &P.O.
Bela Sultanpur, via Simri Jamelpur, District
Mau, presently r/o C/o V.K.Verma Horticulture
IVRI Izatnagar, Bareilly.

... Applicant

(By Adv:Shri A.V.Srivastava)

Along with Original Application No. 1127 of 1993

Kumair Pal Singh, S/o Late Sri munshi ram Verma
R/o village Ratanpur, Post office Kasair Kalan
District Bulandshahar

... Applicant

Versus

1. Union of India, through Secretary,
Ministry of Agriculture, new Delhi.
2. Secretary, Indian Council of Agriculture
Research, New Delhi.
3. Director, Indian Veterinary Research
Institute, Bareilly.
4. Director, Central Avian Research
Institute, Izatnagar, Bareilly.

.... Respondents

(By Adv: Shri Rakesh Tiwari)

O R D E R (Oral)

(By HON.Mr.Justice Neelam Sanjiva Reddy, V.C.)

Shri A.V.Srivastava learned counsel for the applicant is
present. Shri R.K.Tiwari learned counsel for the respondents.
At the request of counsel on both sides both the OAs are
disposed of by a common order.

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2. heard counsel on both sides. That the applicant worked as a casual worker with the respondents institution is not disputed but he could not be continued in service for want of work or vacancy. The applicant is prepared to make an application in accordance with any notification to be issued, and his request is that his case may also be considered for appointment on a par with others, and consideration may be given for his prior experience and also age relaxation as per rules. Considering the above submission we are inclined to dispose of both the OAs with a direction to the respondents to consider the case of the applicant for any appointment to be made consequent to any notification prescribing qualifications and prior experience etc. The respondents are also directed to consider age relaxation of the applicant in view of his prior experience as per rules.

3. The applicant will not be entitled to any post reserved for SC/ST

4. With the above direction both the OAs are disposed of accordingly.

S. B. Rao
MEMBER(A)

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VICE CHAIRMAN

Dated: 07.12.1999

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